



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/Jan/202324/11**DATED:** 08/02/2024Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jan/202324/11 dated 08/02/2024 of Norms Committee - VI for the year 2023-24 was held on 08/02/2024 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Krishna Murari, Technical Consultant	MoFPI
5	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	GARON DEHYDRATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007951AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	2 / NC/6/MEET/Jan/202324/11				
Case Status	Case Approved				
Party Name	SHIV TRADERS				
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024				
HQ File Number	HQRNORM APPLY 00008076AM24				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the import and export norms of the application on the basis of the norms fixed on similar items in M.No.2 dated 26.05.2022, allowing the following inputs; Export Item <table border="1"> <tr> <td>Black Pepper Powder</td><td>95.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Black Pepper whole ungarbled</td><td>95.475 MT</td></tr> </table> The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.		Black Pepper Powder	95.000 MT	Black Pepper whole ungarbled	95.475 MT
Black Pepper Powder	95.000 MT				
Black Pepper whole ungarbled	95.475 MT				

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/6/MEET/Jan/202324/11					
Case Status	Case Approved					
Party Name	ADANI FOOD PRODUCTS PVT LTD					
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024					
HQ File Number	HQRNORM APPLY 00005778AM24					
RA File Number	NA					
Licence No and Date	NA					
Norms Committee Decision: NC considered the case as per agenda and decided to fix the import and export norms of the application on the basis of the norms fixed on similar items in M.No.2 dated 26.05.2022, allowing the following inputs; Export Item <table border="1"> <tr> <td>Black Pepper Sterilized/Black Pepper Crushed</td> <td>39.200 MT</td> </tr> </table> Import Item <table border="1"> <tr> <td>Black Pepper whole</td> <td>39.200 MT</td> </tr> </table> The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.			Black Pepper Sterilized/Black Pepper Crushed	39.200 MT	Black Pepper whole	39.200 MT
Black Pepper Sterilized/Black Pepper Crushed	39.200 MT					
Black Pepper whole	39.200 MT					

Case No.	4 / NC/6/MEET/Jan/202324/11
Case Status	Case Approved
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024

HQ File Number	HQRNORM REVIW00007130AM23				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the import and export norms of the application on the basis of the norms fixed on similar items in M.No.1 dated 11.05.2023, allowing the following inputs; Export Item <table border="1"> <tr> <td>Cardamom Whole ETO Treated/Cardamom Ground/Cardmom Seed ETO treated</td> <td>9.530 MT</td> </tr> </table> Import Item <table border="1"> <tr> <td>Cardamom Whole</td> <td>9.530 MT</td> </tr> </table> The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.		Cardamom Whole ETO Treated/Cardamom Ground/Cardmom Seed ETO treated	9.530 MT	Cardamom Whole	9.530 MT
Cardamom Whole ETO Treated/Cardamom Ground/Cardmom Seed ETO treated	9.530 MT				
Cardamom Whole	9.530 MT				

Case No.	5 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM REVIW00007405AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm was rejected in meeting No.7 dated 12.10.2023 since there was no manufacturing process involved in the export product. Both import and export products are MCT Oil. The review application submitted by the firm is considered by the NC and decided to call the firm for PH to understand the manufacturing process etc.	

The case stands deferred to 28.03.2024.

Case No.	6 / NC/6/MEET/Jan/202324/11
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007792AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and based on the decision taken on similar case of the firm decided to fix the norms in the present case, allowing the following inputs;

S.No.	Export Item	Quantity in MT	Import Item	Quantity in MT
1	Vegetable Fat Base Powder (Containing 31% to 33% of Palm Fat)	1000.000	Refined Bleached and Deodorised Palmolein (RBD Palmolein)	319.300
			Acid Casein	26.000
2	Vegetable Fat Base Powder (Containing 34% to 36% of Palm Fat.	8500.000	Refined Bleached and Deodorised Palmolein (RBD Palmolein)	2976.700
			Acid Casein	175.100

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	7 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00003075AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and based on the comments of CFTRI, decided to send the application of firm to National Sugar Institute, Kanpur for examination and furnishing comments.	
The case stands deferred to 28.03.2024.	

Case No.	8 / NC/6/MEET/Jan/202324/11		
Case Status	Case Approved		
Party Name	PRYM FASHION (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024		
HQ File Number	HQRNORM REVIW00007945AM24		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
NC considered the case as per agenda and decided to modify the norms of the application based on the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;			
Export Item	Quantity in Number	Import Item	Quantity in Number
Colored Press Fastener/Snap Fastener	1.000	Pronged Ring/PR Ring (Press Fastener/Snap Fastener)	1.020
RA may take subsequent consequential action accordingly.			

Case No.	9 / NC/6/MEET/Jan/202324/11		
Case Status	Case Approved		
Party Name	ANGEL STARCH & FOOD PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024		
HQ File Number	HQRNORM APPLY 00006715AM24		
RA File Number	NA		

Licence No and Date	NA		
Norms Committee Decision:			
NC considered the case as per agenda and based on the norms fixed on similar items in M.No.14 dated 17.12.2015, decided to fix the norms of the present case. allowing the following inputs;			
Export Item	Quantity in Kg	Import Item	Quantity in Kg
Dextrose Monohydrate (Food Grade)	1.000 Kg	Tapioca Starch Food Grade	1.010 Kg/Kg content in export item
RA may take subsequent consequential action accordingly.			

Case No.	10 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 28.03.2024.	

Case No.	11 / NC/6/MEET/Jan/202324/11
Case Status	Case Approved
Party Name	SRS UNISTRAW PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM REVIW00002296AM23
RA File Number	039504000139 AM16
Licence No and Date	0310796448/04/06/2015
Norms Committee Decision:	

NC considered the case as per agenda and based on the norms fixed on similar case of the firm in M.No.10 dated 22.08.2019, decided to modify the norms of the present AA, allowing the following inputs;

Export Item

Collagen SIP Pink Lemodate Straws	As applied for in the AA
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Import Item

Import items at S.No. 2 & 3	Not allowed being flavour
Import items at S.No.1,4,5 and 6	Net to Net with accountability clause

RA may take subsequent consequential action accordingly.

Case No.	12 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM REVIW00004976AM24
RA File Number	132404000145 AM20
Licence No and Date	1310049278/09/05/2019

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CFTRI and their comments are awaited. The Committee decided to send a reminder to CFTRI to expedite their comments.

The case stands deferred to 28.03.2024.

Case No.	13 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and	0810145629/03/07/2019

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	14 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	AACHI MASALA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM REVIW00006491AM24
RA File Number	04AA04004741 AM22
Licence No and Date	0411000937/03/06/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; "Processing flowchart as well as the Recipes and Mass Balances of all 5 export items (Badam Drink, Gulab Jamun, Palad Payasam, Payasam and Jalebi) alongwith their quantites and indigenous items used". The case stands deferred to 28.03.2024.	

Case No.	15 / NC/6/MEET/Jan/202324/11
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00129686AM22
RA File Number	06AA04003603 AM22
Licence No and Date	0611000533/02/07/2021
Norms Committee Decision:	

NC considered the case as per agenda and based on the norms fixed on similar case of the firm in M.No.10 dated 11.01.2024 decided to fix the norms of present AA, allowing the following inputs;

S.No.	Export Item	Quantity in Kg	Import Item	Quantity in Kg
1	Cleanse Shake Vanilla Flavor	4331.000	i) Organic Rice Protein Powder 80 Percent	i) 7372.000
2	Cleanse Shake Plain Flavor	2172.000		
3	Cleanse Shake Chocolate Flavor	4761.000		
4	Cleanse Shake Vanilla Flavor	6374.000		
5	Cleanse Shake Chocolate Flavor	2966.000		
6	Cleanse Shake Plain Flavor	1798.000	ii) Organic Pea Protein Powder 80 Percent	ii) 7372.000

RA may take subsequent consequential action accordingly.

Case No.	16 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	17 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	ARIBA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024

HQ File Number	HQRNORM APPLY 00004258AM24
RA File Number	NA
Licence No and Date	5611000651/08/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	18 / NC/6/MEET/Jan/202324/11
Case Status	Case Approved
Party Name	AMBA RIVER COKE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM REVIW00008026AM24
RA File Number	03AX04000737 AM22
Licence No and Date	0311010724/20/01/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA as per SION C-498, on the basis of the comments of the Technical Authority, i.e., Tech.(NL). RA may take subsequent consequential action accordingly.	

Case No.	19 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022
Norms Committee Decision:	

NC considered the case as per agenda and based on the comments of CFTRI on similar application of the firm, decided to send this application of firm to National Sugar Institute, Kanpur for examination and furnishing comments.

The case stands deferred to 28.03.2024.

Case No.	20 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00001141AM23
RA File Number	30AX04000085 AM23
Licence No and Date	3011002207/01/06/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 28.03.2024.	

Case No.	21 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00001233AM23
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	
"Shipping Bill of the export item for verification wherein the quantity of imported item have been	

mentioned"

The case stands deferred to 28.03.2024.

Case No.	22 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00001351AM23
RA File Number	30AX04000109 AM23
Licence No and Date	3011002240/13/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	23 / NC/6/MEET/Jan/202324/11
Case Status	Case Rejected
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM REVIW00007982AM24
RA File Number	03AX04001964 AM23
Licence No and Date	0311015962/29/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted the following observations submitted by Technical Authority, i.e., Tech.2; "The firm has still not given chemistry as called earlier in spite of many reminders. Import of Refined Glycerine is normally not required in the reactions. In the absence of chemical reactions, the requirement of other inputs cannot be worked out".	

In view of the above observations, the Committee decided to reject the review application of the firm with the direction to pay Customs duty and applicable interest for the regularisation of the case.

RA may take subsequent consequential action accordingly.

Case No.	24 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	TATA SMARTFOODZ LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00002319AM23
RA File Number	03AX04002403 AM23
Licence No and Date	0311016674/28/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; As per recipe details furnished by the firm, the requirement of imported SMP is different (varies item wise as 1.80%, 0.91% and 1.85%). The firm is requested to furnish details of the quantities of SMP exported in each of the export item for further examination of the case. The case stands deferred to 28.03.2024.	

Case No.	25 / NC/6/MEET/Jan/202324/11
Case Status	Case Approved
Party Name	TIT BIT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM REVIW00006283AM24
RA File Number	03AX04002299 AM23
Licence No and Date	0311017016/08/08/2022
Norms Committee Decision: NC considered the case as per agenda and decided to modify the norms of the AA on the basis of the comments of the Technical Authorities, allowing the following inputs;	

Export Item	Quantity in MT	Import Item	Quantity in MT
Nutmeg Powder	89.000	Nutmeg Whole	89.445

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	26 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00003204AM23
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 28.03.2024.	

Case No.	27 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00003484AM23
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 28.03.2024.

Case No.	28 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00003806AM23
RA File Number	02AX04000380 AM23
Licence No and Date	0211003213/18/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	29 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00004722AM23
RA File Number	03AX04004233 AM23
Licence No and Date	0311019649/30/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	30 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00004721AM23
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	31 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00004754AM23
RA File Number	02AX04000483 AM23
Licence No and Date	0211003422/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	32 / NC/6/MEET/Jan/202324/11
Case Status	Case Approved
Party Name	NATURAL AND ESSENTIAL OILS PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024		
HQ File Number	HQRNORM APPLY 00004889AM23		
RA File Number	07AX04001323 AM23		
Licence No and Date	0711005897/08/12/2022		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 05.02.2024, allowing the following inputs;			
Export Item	Quantity in Kg	Import Item	Quantity in Kg
Standardized Extract Green Tea Powder(56%EGCG)	4250.000	Green Tea Extract Powder (51%EGCG)	4807.000
RA may take subsequent consequential action accordingly.			

Case No.	33 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00005615AM23
RA File Number	02AX04000566 AM23
Licence No and Date	0211003633/09/01/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 28.03.2024.	

Case No.	34 / NC/6/MEET/Jan/202324/11		
Case Status	Case Deferred		
Party Name	OMSONS MARKETING PRIVATE LIMITED		
Meeting Number	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024		

and Date	
HQ File Number	HQRNORM APPLY 00005824AM23
RA File Number	05AX04003032 AM23
Licence No and Date	0511016940/19/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	35 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00006715AM23
RA File Number	05AX04003367 AM23
Licence No and Date	0511017595/02/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	36 / NC/6/MEET/Jan/202324/11
Case Status	Case Rejected
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM REVIW00007785AM24
RA File Number	03AX04000025 AM24
Licence No and Date	0311022703/11/04/2023
Norms Committee Decision:	

NC considered the case as per agenda based on the comments of the Technical Authority, i.e.Tech.2 decided to reject the request of the firm for modification of the norms of the AA fixed in M.No.7 dated 12.10.2023.

RA may take subsequent consequential action accordingly.

Case No.	37 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	R K Products
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00000480AM24
RA File Number	06AX04000014 AM23
Licence No and Date	0611001998/28/04/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech (NL) and his comments are awaited. The Committee decided to send a reminder to Tech (NL) to expedite his comments.	
The case stands deferred to 28.03.2024.	

Case No.	38 / NC/6/MEET/Jan/202324/11
Case Status	Case Rejected
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM REVIW00007786AM24
RA File Number	03AX04000578 AM24
Licence No and Date	0311023483/11/05/2023
Norms Committee Decision:	
NC considered the case as per agenda based on the comments of the Technical Authority, i.e.Tech.2 decided to reject the request of the firm for modification of the norms of the AA fixed in M.No.7 dated 12.10.2023.	

RA may take subsequent consequential action accordingly.

Case No.	39 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00000862AM24
RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	40 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00002166AM24
RA File Number	NA
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	41 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	NOVUS ANIMAL NUTRITION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00001086AM24
RA File Number	04AX04000171 AM24
Licence No and Date	0411005469/24/05/2023
Norms Committee Decision: NC considered the case as per agenda and decided to forward the application to Technical Authority, Tech.2 for examination and furnishing comments. The case stands deferred to 28.03.2024.	

Case No.	42 / NC/6/MEET/Jan/202324/11										
Case Status	Case Approved										
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED										
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024										
HQ File Number	HQRNORM REVIW00005035AM24										
RA File Number	24AX04000070 AM24										
Licence No and Date	2411002444/12/06/2023										
Norms Committee Decision:											
NC considered the case as per agenda and based on the requisite information furnished by the firm, decided to enhance the quantity of the export/import items permitted in M.No.4 dated 13.07.2023 , with following inputs;											
<table><tr><td>Export Item</td><td>Quantity in MT</td><td>Import Item</td><td>Quantity in MT</td></tr><tr><td>Corriander Ground/Corriander Split/Corriander Sterilised</td><td>495.000</td><td>Corriander Seeds</td><td>495.000</td></tr></table>				Export Item	Quantity in MT	Import Item	Quantity in MT	Corriander Ground/Corriander Split/Corriander Sterilised	495.000	Corriander Seeds	495.000
Export Item	Quantity in MT	Import Item	Quantity in MT								
Corriander Ground/Corriander Split/Corriander Sterilised	495.000	Corriander Seeds	495.000								
The grade, quality& origin of imported Corriander Seeds should match with the sterilised Corriander ground/splits exported											
Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.											
RA may take suitable consequential action accordingly.											

Case No.	43 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00002147AM24
RA File Number	08AX04000425 AM24
Licence No and Date	0811008476/23/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 31.1.2024 to furnish Proforma Invoice of the Sterilisation equipment available with it. The reply of the firm is awaited. The case stands deferred to 28.03.2024.	

Case No.	44 / NC/6/MEET/Jan/202324/11		
Case Status	Case Approved		
Party Name	JLAL FOODS PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024		
HQ File Number	HQRNORM APPLY 00002172AM24		
RA File Number	08AX04000507 AM24		
Licence No and Date	0811008484/23/06/2023		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;			
Export Item		Quantity in MT	Import Item
Coriander Seeds Ground/Coriander Split/Coriander Sterilised.		990.000	Coriander Seeds
			990.000
The grade, quality& origin of import item should match with the items exported .			
Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.			

RA may take subsequent consequential action accordingly.

Case No.	45 / NC/6/MEET/Jan/202324/11		
Case Status	Case Approved		
Party Name	JLAL FOODS PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024		
HQ File Number	HQRNORM APPLY 00002177AM24		
RA File Number	08AX04000508 AM24		
Licence No and Date	0811008494/23/06/2023		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;			
Export Item	Quantity in MT	Import Item	Quantity in MT
Fennel Seeds Ground/Fennel Split/Fennel Sterilised.	80.000	Fennel Seeds	80.000
The grade, quality& origin of import item should match with the items exported .			
Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4 conditions should also be complied with.			
RA may take subsequent consequential action accordingly.			

Case No.	46 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00003971AM24
RA File Number	08AX04000626 AM24
Licence No and Date	0811008600/04/07/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm has been issued DL on 31.1.2024 to furnish Proforma Invoice of the Sterilisation equipment available with it. The reply of the firm is	

awaited.

The case stands deferred to 28.03.2024.

Case No.	47 / NC/6/MEET/Jan/202324/11		
Case Status	Case Approved		
Party Name	ASIAN FOOD INDUSTRIES		
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024		
HQ File Number	HQRNORM APPLY 00004469AM24		
RA File Number	34AX04000255 AM24		
Licence No and Date	3411003908/17/07/2023		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA , allowing the following inputs;			
Export Item	Quantity in MT	Import Item	Quantity in MT
Caraway Seeds Crushed, Ground or Powder	60.00	Caraway Seeds	60.000
The grade, quality& origin of imported item should match with the items exported . Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.			
RA may take subsequent consequential action accordingly.			

Case No.	48 / NC/6/MEET/Jan/202324/11
Case Status	Case Approved
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00004774AM24
RA File Number	24AX04000166 AM24
Licence No and Date	2411002592/01/08/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the present AA, allowing	

the following inputs;

Export Item	Quantity in MT	Import Item	Quantity in MT
Coriander Ground/Coriander Split/Coriander Sterilised	742.000	Coriander Seeds	742.000

The grade, quality& origin of imported Corriander Seeds should match with the sterilised Corriander ground/splits exported

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	49 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00004810AM24
RA File Number	08AX04000825 AM24
Licence No and Date	0811008997/03/08/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 31.01.2024 to furnish following information ;

"The proforma invoice of the Sterilization equipment available with the firm".

Their reply is still awaited. The Committee decided to wait for reply of the firm.

The case stands deferred to 28.03.2024.

Case No.	50 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00005124AM24
RA File Number	05AX04000979 AM24

Licence No and Date	0511020478/18/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	51 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00005125AM24
RA File Number	05AX04001017 AM24
Licence No and Date	0511020479/18/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	52 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00005270AM24
RA File Number	32AX04000316 AM24
Licence No and Date	3211005458/28/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 28.03.2024.

Case No.	53 / NC/6/MEET/Jan/202324/11			
Case Status	Case Approved			
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024			
HQ File Number	HQRNORM APPLY 00005286AM24			
RA File Number	24AX04000206 AM24			
Licence No and Date	2411002694/29/08/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the present AA, allowing the following inputs;				
Export Item		Quantity in MT	Import Item	Quantity in MT
Caraway Seeds Sterilised/Caraway Seeds Split/Caraway Seeds Ground		53.000	Caraway Seeds	53.000
The grade, quality& origin of imported Corriander Seeds should match with the sterilised Corriander ground/splits exported				
Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.				
RA may take suitable consequential action accordingly.				

Case No.	54 / NC/6/MEET/Jan/202324/11
Case Status	Case Approved
Party Name	SWANI SPICE MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00005543AM24
RA File Number	03AX04002590 AM24
Licence No and Date	0311026982/11/09/2023
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms of the present AA, allowing the following inputs;

Export Item	Quantity in MT	Import Item	Quantity in MT
Cumin Ground of same variety and origin	99.000	Cumin Seeds	99.495

The grade, quality & origin of imported item should match with the items exported.

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	55 / NC/6/MEET/Jan/202324/11
Case Status	Case Approved
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00005989AM24
RA File Number	10AX04000192 AM24
Licence No and Date	1011002048/03/10/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the present AA, allowing the following inputs;

Export Item	Quantity in MT	Import Item	Quantity in MT
Nutmeg Whole Sterilised Vacuum Packed	12.000	Nutmeg Whole	12.000

The grade, quality & origin of imported item should match with the items exported.

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	56 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00006143AM24
RA File Number	05AX04002049 AM24
Licence No and Date	0511021444/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	57 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00006149AM24
RA File Number	05AX04002048 AM24
Licence No and Date	0511021450/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	58 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00006312AM24
RA File Number	08AX04001307 AM24
Licence No and Date	0811009682/17/10/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 31.01.2024 to furnish following information ;

i) Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished alongwith the proforma invoice of the Sterilization equipment available with the firm.

Their reply is still awaited. The Committee decided to wait for reply of the firm.

The case stands deferred to 28.03.2024.

Case No.	59 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00006516AM24
RA File Number	02AX04000436 AM24
Licence No and Date	0211005366/30/10/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 28.03.2024.

Case No.	60 / NC/6/MEET/Jan/202324/11
Case Status	Case Approved
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00006637AM24
RA File Number	10AX04000216 AM24
Licence No and Date	1011002099/06/11/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the present AA, allowing the following inputs;

Export Item	Quantity in MT	Import Item	Quantity in MT
Nutmeg Whole Sterilised Vacum Packed	12.000	Nutmeg Whole	12.000

The grade, quality& origin of imported item should match with the items exported .

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	61 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00006915AM24
RA File Number	08AX04001573 AM24
Licence No and Date	0811009993/20/11/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm has obtained 6 Advance Authorisations out of which EO is pending in 5AAs as informed by the firm in their letter dt. 12.10.2023. Moreover, information relating to Sterilization facility has been requested vide NC letter dt. 27.12.2023. Committee decided to wait for information from the firm.

The case stands deferred to 28.03.2024.

Case No.	62 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00006919AM24

RA File Number	26AX04000058 AM24
Licence No and Date	2611001217/20/11/2023
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH in the next meeting for better understanding of the product, manufacturing process and wastage generated at various stages. The case stands deferred to 28.03.2024.	

Case No.	63 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00006939AM24
RA File Number	05AX04002472 AM24
Licence No and Date	0511022145/21/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	64 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00006940AM24
RA File Number	05AX04002444 AM24
Licence No and Date	0511022146/21/11/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 28.03.2024.

Case No.	65 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	SAMAIRA INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00006984AM24
RA File Number	05AX04002131 AM24
Licence No and Date	0511022207/22/11/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm;	
"The nature of Black Pepper imported (whether it is light black pepper) with Bill of Entry".	
The case stands deferred to 28.03.2024.	

Case No.	66 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007397AM24
RA File Number	08AX04001699 AM24
Licence No and Date	0811010258/14/12/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 31.01.2024 to furnish following information ;	
"Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location	

may be furnished alongwith the proforma invoice of the Sterilization equipment available with the firm. Their reply is still awaited. The Committee decided to wait for reply of the firm.

The case stands deferred to 28.03.2024.

Case No.	67 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	JABS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007510AM24
RA File Number	03AX04004086 AM24
Licence No and Date	0311029548/21/12/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 31.01.2024 to furnish following information ;	
"Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished alongwith the proforma invoice of the Sterilization equipment available with the firm. Their reply is still awaited. The Committee decided to wait for reply of the firm".	
The case stands deferred to 28.03.2024.	

Case No.	68 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007643AM24
RA File Number	05AX04003075 AM24
Licence No and Date	0511023000/29/12/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The	

Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	69 / NC/6/MEET/Jan/202324/11
Case Status	Case Approved
Party Name	SEAHATH CANNING COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007663AM24
RA File Number	03AX04004459 AM24
Licence No and Date	0311029802/01/01/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA as per Packaging Policy.	
RA may take subsequent consequential action accordingly.	

Case No.	70 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007696AM24
RA File Number	03AX04004505 AM24
Licence No and Date	0311029839/03/01/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	71 / NC/6/MEET/Jan/202324/11
Case Status	Case Approved
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007754AM24
RA File Number	02AX04000554 AM24
Licence No and Date	0211005684/04/01/2024
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.	

Case No.	72 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007753AM24
RA File Number	02AX04000558 AM24
Licence No and Date	0211005683/04/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	73 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	JABS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007784AM24
RA File Number	03AX04004495 AM24
Licence No and Date	0311029948/06/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 31.01.2024 to furnish following information ; "Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished alongwith the proforma invoice of the Sterilization equipment available with the firm. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 28.03.2024.	

Case No.	74 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	RAJKAMAL OVERSEAS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007811AM24
RA File Number	05AX04001832 AM24
Licence No and Date	0511021318/08/01/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1; " Item of export at S.No.2 is given in meters. The firm may provide the item of export in pcs and Nett wire content in it". The case stands deferred to 28.03.2024.	

Case No.	75 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	KAMEDA LT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007827AM24
RA File Number	33AX04000097 AM24
Licence No and Date	3311001687/09/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	76 / NC/6/MEET/Jan/202324/11				
Case Status	Case Approved				
Party Name	TTK HEALTHCARE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024				
HQ File Number	HQRNORM APPLY 00007839AM24				
RA File Number	07AX04001586 AM24				
Licence No and Date	0711010165/09/01/2024				
Norms Committee Decision: NC considered the case as per agenda and based on the norms fixed on similar case of the firm in M.No.3 dated 20.06.2023 fixed the norms of the present AA, allowing the following inputs; Export Item <table border="1"> <tr> <td>Unfried Snack Pellets (Papad)-Mixed Rings-Red/Yellow/Orange</td><td>86087.000 Kg</td></tr> </table> Import Item <table border="1"> <tr> <td>Potato Granule Emgranule 3364</td><td>19859.000 Kg</td></tr> </table> RA may take subsequent consequential action accordingly.		Unfried Snack Pellets (Papad)-Mixed Rings-Red/Yellow/Orange	86087.000 Kg	Potato Granule Emgranule 3364	19859.000 Kg
Unfried Snack Pellets (Papad)-Mixed Rings-Red/Yellow/Orange	86087.000 Kg				
Potato Granule Emgranule 3364	19859.000 Kg				

Case No.	77 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007857AM24
RA File Number	26AX04000068 AM24
Licence No and Date	2611001273/10/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.03.2024.	

Case No.	78 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007881AM24
RA File Number	05AX04003239 AM24
Licence No and Date	0511023182/11/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	79 / NC/6/MEET/Jan/202324/11
Case Status	Case Approved
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007897AM24

RA File Number	26AX04000069 AM24		
Licence No and Date	2611001282/11/01/2024		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;			
Export Item	Quantity in Kg	Import Item	Quantity in Kg
Coriander Powder	9346.000	Coriander Seeds	9393.000
The grade, quality& origin of imported item should match with the item exported . Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.			
RA may take subsequent consequential action accordingly.			

Case No.	80 / NC/6/MEET/Jan/202324/11
Case Status	Case Deferred
Party Name	PRISTINE INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024
HQ File Number	HQRNORM APPLY 00007969AM24
RA File Number	05AX04003117 AM24
Licence No and Date	0511023261/15/01/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 28.03.2024.	

Case No.	81 / NC/6/MEET/Jan/202324/11		
Case Status	Case Deferred		
Party Name	TECHNO DESIGNS		
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202324/ 11 and 08/02/2024		
HQ File Number	HQRNORM APPLY 00008012AM24		

RA File Number	03AX04004720 AM24
Licence No and Date	0311030242/17/01/2024
Norms Committee Decision: NC considered the case as per agenda and based on the comments of Technical Authority, i.e., Tech.1 and being an engineering product, decided to transfer the case to NC-1. The case stands deferred to 28.03.2024.	

MINUTES OF MANUAL AGENDA MNO. 11 DATED 08.02.2024

Case No. M-023

Party Meet No/Date: Status:
Name: M/s NC/6/MEET/Jan/202324/11
Adani Date: 08/02/2024
Wilmar
Ltd. **Approved**

HQ File : RLA File : Lic.No/Ecom No.
01/85/171/00011/AM20/DES.VI

Subject Request for Modification of SION E-124 for export item Refined Sunflower Oil (Edible Grade).

Decision: NC considered the case as per agenda and decided to recommend to DGFT for modification of the SION E-124 for export of Sunflower Oil on the basis of the comments of Technical Authority, i.e. MoFPI as given below:

SION No.	Export Item	Quantity	S.No.	Existing Import Item	Existing Quantity	Amended Import Item	Amended Quantity
E-124	Refined Sunflower Oil (Edible Grade)	1 MT	1	Crude Sunflower Oil (FFA 1.4% to 1.8%)	1.038 MTs	Crude Sunflower Oil (FFA 0.5 to 1.8%) (Edible Grade)	1.033 MT

				(Edible Grade)			
			2	Caustic Lye	2.5 kg	Caustic Lye (48% Lye)	2.500 kg
			3	Phosphoric Acid	0.2 kg	Phosphoric Acid	0.165 kg
			4	Citric Acid	0.02 kg	Citric Acid	0.020 kg
			5	Tonsil Bleaching Earth	2.0 kg	Tonsil Bleaching Earth	2.000 kg
			6			Filter Aid	3600 kg